

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
ABLAZE INFO SOLUTIONS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Ablaze Info Solutions Private Limited
2.	Date of incorporation of corporate debtor	07.09.2010
3.	Authority under which corporate debtor is incorporated /registered	ROC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900DL2010PTC207909
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop no. 107 First Floor Rishab IPEX Mall IP Extension Delhi New Delhi DL 110092 IN
6.	Date of closure of Insolvency Resolution Process	17.01.2021
7.	Liquidation commencement date of corporate debtor	18.01.2021
8.	Name and registration number of the insolvency professional acting as liquidator	RAJIV BHATNAGAR IBBI/IPA-001/IP-P00075/2017-18/10160
9.	Address and e-mail of the liquidator, as registered with the Board	Rajiv Bhatnagar & Co. Chartered Accountants, C-51, 1st Floor, Corporation Bank Building, Avas Vikas, Nainital Road, Rudrapur, Udham Singh Nagar, Uttarakhand, 263153 Email:carajivbhatnagar@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Rajiv Bhatnagar & Co. Chartered Accountants, C-51, 1st Floor, Corporation Bank Building, Avas Vikas, Nainital Road, Rudrapur, Udham Singh Nagar, Uttarakhand, 263153 Email : ablazeliquidator@gmail.com
11.	Last date for submission of claims	17.02.2021

Notice is hereby given that the National Company Law Tribunal, New Delhi bench (Court II) has ordered the commencement of liquidation of the M/s Ablaze info solutions private Limited **on 18.01.2021.**

The stakeholders of M/s Ablaze Info Solutions Private Limited are hereby called upon to submit their claims with proof on or before 17.02.2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : Rajiv Bhatnagar

Date and place: : 21.01.2021

